

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 120**  
**CAA-21(PB)/2019**

**IN THE MATTER OF:**

Annex Dealtrade Pvt Ltd & 2 Ors.  
With Nimbus India Ltd.

... Petitioners/Applicant

**SECTION: Under Section 230-232**

**Order delivered on 26.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner:

Mr. Afnaan Siddiqui, Adv.

**ORDER**

On behalf of the RD & OL learned counsel put in appearance, they seek and are granted three weeks' time to file reply. Copy of the paper book shall be handed over to them during the course of the day. Notices to the Income tax Department are required to be served through its High Court Cell and if there is any other regulator the notice need to be served on them as well, otherwise an affidavit needs to be filed stating that there is no other sectoral regulator.

At this stage, learned counsel for the petitioner states that since the companies are NBFC, notices have also been served on the Reserved Bank of India which is their regulator.

However, no one put in appearance on behalf of the regulators.

List for further consideration on 27.05.2019

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

SdL

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

26.04.2019  
Deepak